

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.15515/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in WP No. 4061/2021 passed by the High Court of Judicature at Bombay)

THE COMMISSIONER, NASHIK MUNICIPAL CORPORATION
& ANR.

Petitioner(s)

VERSUS

SHUBHANGI VITTHAL KAMODKAR & ANR.

Respondent(s)

Date : 30-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
(Vacation Bench)

For Petitioner(s) Mr. Suhas Kadam, Adv.
Ms. Nishi Prabha Singh, Adv.
M/S. Black & White Solicitors, AOR

For Respondent(s) Mr. Yashodeep Deshmukh, Adv.
Mr. A. Venayagam Balan, AOR
Mr. Vaidehi Pradeep, Adv.
Mr. Gaurav Pal, Adv.
Mr. R.V. Kameshwaran, Adv.
Mr. C.M. Sundaram, Adv.
Mr. Ashray Behura, Adv.
Mr. Puneet Thakur, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The present petition seeks to assail an order dated 02.05.2023 passed by the High Court of Judicature at Bombay in W.P. No.4061/2021 by which the High Court has directed the Petitioner

Employer to grant the benefit of compassionate appointment to the Sole Contesting Respondent.

The facts of the case reveal that the Sole Contesting Respondent has been fighting for her rights for a decade i.e., from 2014.

In the first round, when the matter was called out, the proxy counsel informed this Court that the arguing counsel for the Petitioner Employer was not available. In the second round, the arguing counsel appeared through video conferencing and prayed for an adjournment.

In view of the aforesaid prayer, list the matter tomorrow, i.e. Friday, the 31st May, 2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)